

ITEM NO.1501

COURT NO.10

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3873/2010

THE STATE OF RAJASTHAN

Appellant(s)

VERSUS

NEMI CHAND MAHELA . & ORS.

Respondent(s)

WITH

C.A. No. 4491/2019 (XV)

(I.A. Nos. 2 , 3, 4 & 5

(Applications for impleadment and exemption from filing O.T.))

Date : 30-04-2019 These matters were called on for pronouncement of judgment today today.

For Appellant(s) Ms. Ruchi Kohli, AOR

Mr. K.L. Janjani, AOR

For Respondent(s) Mr. Yunus Malik, Adv.
Ms. Khushali, Adv.
Ms. Saroj Bala, Adv.
Ms. Chitra Chaudhary, Adv.
Mr. Prashant Chaudhary, AOR

Mr. Mukul Kumar, AOR

Ms. Ruchi Kohli, AOR

Hon'ble Mr. Justice Sanjiv Khanna pronoucned the reportable judgment of the Bench consisting of Hon'ble Mr. Justice L. Nageswara Rao and His Lordship.

The appeals and all pending applications are disposed of in terms of the signed reportable judgment.

(GULSHAN KUMAR ARORA)
COURT MASTER

(RAJINDER KAUR)
COURT MASTER

(Signed reportable judgment is placed on the file)